

proposal at present. However, financial assistance is available from the Government as also from the bilateral and multilateral agencies regarding environmental related issues including pollution control activities. Details of major programmes provided with financial assistance are as under :

1. Installation of Common Effluent Treatment Plants (CETP) in clusters of small scale industries;
2. Strengthening of State Pollution Control Boards;
3. Preparation of zoning atlas for siting of industries;
4. Waste Minimisation in medium and small scale industries;
5. Reimbursement of Cess to the State Pollution Control Boards;
6. Financial assistance is also extended for specific studies/project proposals, procurement of equipment/instruments for laboratory, etc. pertaining to the environment.

Map and Master Plan of Daman

1572. SHRI I.D. SWAMI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the map and the master plan of the Union Territory of Daman was forged in connivance with the local administration, land mafia and politicians;

(b) whether the Daman Administration has on inquiry found prima facie gross irregularities in the matter and Bombay CBI has filed FIRs against some Daman Administration officials and sought the permission of the Home Ministry to prosecute them;

(c) if so, the details of the officials involved in the racket; and

(d) whether the Government have given permission to arrest those officials or proceed against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD MAQBOOL DAR) : (a) to (d). The investigation conducted by the CBI has revealed that permissions for industrial use were granted during 1992-93 by some officials of the Union Territory Administration allegedly even in respect of areas falling in the agricultural zone and later a forged map was prepared to show as if these areas were covered in the industrial zone in the Master Plan. The investigating agency has recommended institution of prosecution proceedings against nine officials allegedly involved in the case. The sanction for prosecution has already been granted in respect of six officials by the Competent Authority. None of the accused officials has, however, been arrested.

Inclusion of Community in SC/ST List

1573. SHRI MANGAT RAM SHARMA : Will the Minister of WELFARE be pleased to state :

(a) whether the Jammu and Kashmir Government recommended to grant Scheduled Caste, Scheduled Tribe status to the Pahari speaking people of Jammu, Poonch and Rajouri districts of Jammu & Kashmir; and

(b) if so, the action taken in this regard?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) Yes, Sir.

(b) The matter is under consideration of the Government.

Procuring of Wool from Goats and Sheep

1574. SHRI KACHARU BHAU RAUT : Will the Minister of ANIMAL HUSBANDRY AND DAIRYING be pleased to state :

(a) whether wool procuring from goats and sheep has been given as status of industry;

(b) if so, whether the Government provide assistance to such occupations; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE DEPARTMENT ANIMAL HUSBANDRY AND DAIRYING IN THE MINISTRY OF AGRICULTURE (SHRI RAGHUVANSH PRASAD SINGH) : (a) No, Sir. Procuring of wool from goats and sheep is not an industry covered under the First Schedule of the Industrial Development and Regulation Act, 1951.

(b) and (c). Central Wool Development Board of the Ministry of Textiles has been implementing schemes for the development of sheep and wool. Three of such schemes involve, inter alia, provisions of marketing assistance, wool testing and information on wool prices to sheep breeders. These schemes are :

- i. Integrated Sheep and Wool Development Project.
- ii. Market Intelligence Network.
- iii. Wool Testing Centres.

Environmental and Forestry Clearance

1575. SHRI RAMESH CHENNITHALA :
SHRI VIJAY ANNAJI MUDE :
SHRIMATI CHHABILA ARVIND NETAM :
SHRI MOHAN RAWALE :
SHRI K.P. SINGH DEO :
SHRI KACHARU BHAU RAUT :
SHRI ANANTH KUMAR :
SHRI MANIBHAI RAMJIBHAI CHAUDHARI :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Central Government have received